

(1)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.129 OF 2003

IN

ORIGINAL APPLICATION NO.69 OF 2003
ALLAHABAD THIS THE 30TH DAY OF OCTOBER,2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Kripa Shankar Srivastava,
S/o Late M.S. Srivastava,
R/o 397 E/4F, Meerapur,
Allahabad.Applicant

(By Advocate Shri V. Budhwar)

Versus

1. Narendra Singh,
Accountant General Audit-I,
U.P., Allahabad.
2. J.P.N. Singh,
Deputy Accountant General,
(Administration) in the office of the
A.G. (Audit) U.P.
ALLAHABAD.Respondents

(By Advocate Shri A. Sthalekar)

O R D E R

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

This Contempt Petition has been filed for punishing the respondents for wilful dis-obedience of the order of this Tribunal dated 30.04.2003 passed in O.A. No.69/03. It has been stated by the learned counsel for the applicant that the order of the Tribunal has been complied with except that the respondents have withheld the amount concerning leave encashment and gratuity.

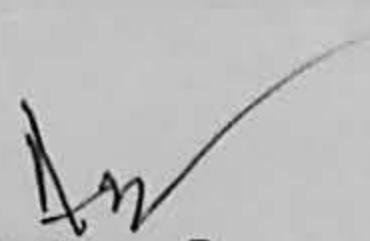
2. Learned counsel for the respondents submitted that the disciplinary case is pending against the applicant and the payment

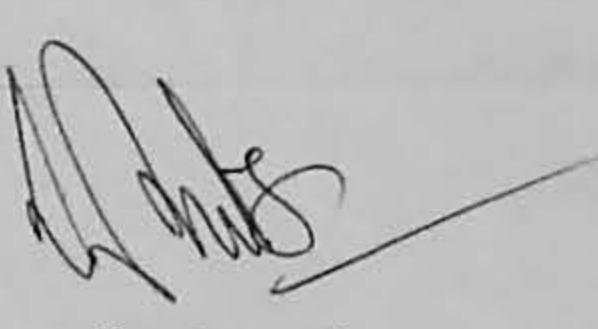
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towards leave encashment and gratuity shall be decided after the outcome of the disciplinary case pending against the applicant.

3. In view of the above facts, no case of contempt is made out. The contempt petition is rejected. Notices are discharged.


Member-J


Member-A

/Neelam/